

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-207

CP No. 31/271/272/ND/2020

IN THE MATTER OF:

Union of India

Vs

Mohan India Pvt. Ltd.

...Applicant

...Respondent

SECTION

U/s 271-272

Order delivered on 11.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Ashim Sood, Adv Rhythm, Adv Reshu Jain

For the Respondent :

ORDER

Ld. Counsel for the petitioner submitted that affidavit of service has already been filed by the petitioner. The same is on the record. He further submitted that since the notice was returned un-served, therefore, he may be allowed to take steps by substituted service/publication in the newspaper circulated in the area where the registered office of the Corporate Debtor is situated. Affidavit of service to be filed by the next date of hearing. List the case on **14.04.2020**.

In the meantime, the respondent's company is restrained from disposing off the assets and properties pending for disposal of the instance petition.

-Sdr-

(K.K. VOHRA)
MEMBER (T)
(Lalit)

-Sdr-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)